



2026:AHC:19289

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2693 of 2026

Subhash Chandra Pathak

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Gupta, Pratiksha Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and perused the record.
2. The basic relief sought by the petitioners in the present writ petition to direct the Respondent No.3 namely Tehsildar/ Additional Tehsildar (Judicial), Tehsil Sadar, District Mirzapur to decide the Restoration Application dated 11.03.2025 vide Case No.T202616530100521, (Subhash Chandra vs. Report Lekhpal) within stipulated period.
3. Heard counsel for the parties and perused the record.
4. It is argued that the matter is pending before the Court below since 11.03.2025 and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is **disposed of finally** directing the Respondent No.3 namely Tehsildar/ Additional Tehsildar (Judicial), Tehsil Sadar, District Mirzapur to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of **three months** but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 28, 2026

Swati